

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.07
I.A. Nos.242 & 243/2023 in
C.P. (IB) No.164/BB/2022

IN THE MATTER OF:

Mr. Rahul Narayana Reddy	...	Petitioner
Vs.		
M/s. Biomylz Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri S. Vivekananda
For the Respondent	:	Shri Abhijit Atur & Ms. Athulya MP

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. The matter has been argued by Shri Abhijit Atur, Ld. Counsel appearing on behalf of the Respondent. On the other hand, Shri S. Vivekananda, Ld. Counsel appearing for the Petitioner seeks time to file reply with respect to the arguments advanced by Ld. Counsel for the Respondent.
3. Considering the above, both the Parties are directed to file their brief written submissions in not more than four pages each, within a period of one week.
4. List the matter on **12.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)